Parliament and they mimic a lot of Members of Parliament who have spoken. So, are you going to do something about it because this is really not palatable?

SHRI TARUN VIJAY: Sir, I associate myself with the point raised by Shrimati Jaya Bachchan. This trend is becoming atrocious.

SHRI SATISH CHANDRA MISRA: Sir, we all associate.

श्री प्रकाश जावडेकर : सभापति जी, यह बहुत ही गंभीर मसला है। मैंने पहले जो बताया है वह आकाशवाणी, विविध भारती और एफ.एम. जो हमारे अपने सरकारी माध्यमों के रेडियो जॉकीज़ हैं, उनके बारे में बताया है। जहां तक प्राइवेट रेडियो जॉकीज़ की बात है, धीरे-धीरे double meaning की या दूसरी तरह की शिकायतें आ रही हैं। इसके लिए जैसा कि आपने न्यूज़ की बात कही है, अभी तो न्यूज अलाउड नहीं है। What we are allowing, and thinking to allow, is about the All-India Radio news clips. That is only what we are thinking right now. But regarding commentary, what she has said is absolutely serious and we have an Electronic Media Monitoring Centre, which is monitoring this. हम ऐसी रिपोर्ट्स को जल्दी देखकर, उस पर क्या करना चाहिए, इसके बारे में तुरन्त विचार कर रहे हैं क्योंकि यह बढ़ता हुआ एक ट्रेंड है जो ठीक नहीं है।

श्री सतीश चन्द्र मिश्रा : सर, जया जी ने रेडियो जॉकीज़ पर गंदी लेंग्वेज के इस्तेमाल का प्रश्न उठाया है, क्या आप इसे रोकेंगे? ...**(व्यवधान)**...

MR. CHAIRMAN: Now, Question No. 523.

Schemes for Jammu and Kashmir

* 523.PROF. SAIF-UD-DIN SOZ: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry had received any proposals for taking up its schemes for implementation in Jammu and Kashmir; and

(b) if so, the details regarding organisations recommended by the State Government?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) The Ministry of Women and Child Development implements a number of schemes for women and children in the country, including Jammu and Kashmir. Out of them, State Government recommendation is needed in respect of the schemes *Viz.* (i)

Support to Training and Employment Programme for Women (STEP), (ii) SWADHAR, (iii) Financial Assistance for construction of Working Women's Hostel (WWH) and (iv) UJJAWALA.

Scheme-wise details in respect of Organisations and their projects as recommended by the State Government of Jammu and Kashmir and sanctioned by the Ministry of Women and Child Development for implementation in the State are as under:

1. Step (₹ in lakhs)

Sl. No.	Name and Address of the Organisation	Sector/ Trade	Sanction Date	Duration of project	No. of Benefi-ciaries	Project Cost	Amount Released
1.	Shiv Gramodyog Mandal, Kalibari, Kathua, Jammu and Kashmir-184104	Mushroom Cultivation	7.3.2007	4 years	6000	251.340	184.234
2.	Rural Artisans Welfare Society, House No 17-P, Sector 2, Roop Nagar, Jammu, J&K- 180013.	Handicrafts	1.9.2010	4 years	500	31.730	17.856
3.	Centre for Slum Development, New National Hotel Kohna Khan, Dalgate, Srinagar, J&K.	Goatery	27.12.2012	3 years	500	39.975	11.289

As per records, no new proposal in respect of STEP has been received from State Government (J & K) from 2012-13 onwards.

2. Swadhar

Sl.No.	Name of the NGO	Approved	Details
1	Guild of Service Srinagar	Approved	State Govt. recommended for 100 inmates. PSC held on 16.5.2005 approved the project.

Sl.No.	Name of the NGO	Approved	Details
2	State Social Welfare Board, J & K Kupwara Project	Approved in the Special Meeting of the PSC held on 19.12.2005 for sanctioning grant in aid to women and child victims of earthquake hit areas of J & K.	Approved for 50 inmates.
3	State Social Welfare Board, J & K Poonch Project	Approved in the Special Meeting of the PSC held on 19.12.2005 for sanctioning grant in aid to women and child victims of earthquake hit areas of J & K.	Approved for 50 inmates.

No new proposal as recommended by the State Government of J & K in respect of Swadhar has been received during last three years.

3. Working Women's Hostel (WWH)

Sl. No.	Name of the Implementing Agency	Location of the Hostel	Year of Sanction
1.	Srinagar Development Authority, Srinagar	Bemina Srinagar	1989-90
2.	Hilal Institute Nai Basti, Anantnag	Anantnag	1994-95
3.	Jammu Development Authority, Jammu at Mulhi (Roopnagar), Jammu	Jammu	1994-95
4.	Secretary, Govt. of Jammu and Kashmir Social Welfare Department, Jammu	Leh	1994-95
5.	Jammu and Markazi Behaudi, Khawteen Miskeenbagh, Naupora, Srinagar	Srinagar	1975-76

No new proposal as recommended by the State Government of J & K in respect of WWH has been received during last three years.

4. As regards UJJAWALA also, no proposal as recommended by the State Government of Jammu and Kashmir has been received during last three years.

PROF. SAIF-UD-DIN SOZ: Sir, I was feeling in my mind that if this issue had come up before this Minister, it would have received a better treatment. But the question was whether this Ministry had received proposals from the Jammu and Kashmir Government. The reply is, 'yes'. But when I received this written statement this morning, I found that for major schemes like STEP, SWADHAR, Financial Assistance for Working Women's Hostel, and UJJAWALA, this Ministry has not received any proposals from the J&K Government during the last three years. Now, the question would arise whether it is the responsibility of the Government of Jammu and Kashmir. It is not so because I have been in various Committees and I have seen as to how these schemes are being monitored. We have a special status. Therefore, in implementation of schemes, we suffer in a special way because there is no monitoring.

MR. CHAIRMAN: What is the question?

PROF. SAIF-UD-DIN SOZ: Sir, it is a very important question. The question is that they have not received the proposals. But what is the system of monitoring?

MR. CHAIRMAN: Thank you.

PROF. SAIF-UD-DIN SOZ: Kindly listen to me because I have dealt with this issue in the Committee also. There is a Standing Committee on Rural Development. I will not talk about Jammu and Kashmir. Momentarily, I will talk about Andaman and Nicobar Islands.

MR. CHAIRMAN: Please put the question. We are not discussing Andaman and Nicobar.

PROF. SAIF-UD-DIN SOZ: For the last five years, there was a Commissioner who could not forward any scheme to the Government of India. Now, I raise a question. These major schemes have not been implemented. Did the Secretary to the Government of India go to J&K to hold a meeting there? I am asking this because the system is that the senior officer here writes a letter and then waits for the reply for two years. This is not only the case of Jammu and Kashmir but also of Andaman and Nicobar.

MR. CHAIRMAN: Prof. Soz, we are not discussing Andaman and Nicobar.

PROF. SAIF-UD-DIN SOZ: The hon. Minister should look into it as to why the Government of India did not ensure implementation of these major schemes.

MR. CHAIRMAN: Let the specific questions be answered.

SHRIMATI MANEKA SANJAY GANDHI: Sir, the Government of India has given a large number of schemes to J&K under different names, like STEP, which is to promote different schemes for NGOs. We have given them SWADHAR, and we have given them financial assistance for working women's hostels. Since 2013, the Government has written letters, especially since I became the Minister, asking if J&K Government would like anything. We have received absolutely no reply in spite of phone calls and letters. For instance, even for these One-Stop Crisis Centres, that we are planning to set up, we have written repeatedly to the Chief Minister and to the Members of Parliament from J&K asking them to reply to us whether they would like to have these Centres. If so, we would be happy to build them. Now, I don't know what you mean by monitoring. We are monitoring the schemes that we have given; well, we can't possibly monitor schemes that we have not given. We can just simply write. The laws say that you have to write and ask, and, then, we will be happy to give them to you.

PROF. SAIF-UD-DIN SOZ: The system must change. The phone calls are not, you see, that important. Essentially, the Government of India is entrusted to do something for the welfare of people of India. That is not happening. I gave an example of Andaman and Nicobar Islands. Kindly look into that, and, then, you look into Jammu and Kashmir. Sir, so many schemes have been floated but the hon. Minister will see from records that you have dealt mostly with Government organizations. But when you come to credible NGOs, you sanction projects for mushroom cultivation and handicrafts in Jammu. It is very nice. For Kashmir, you sanction projects, for slum development programme, and, say that the sector is goatry. But to my information, the progress of this sector is not good. I want to raise a particular question to the Minister. I hope the hon. Minister will apply her mind. As far as sanctioning a project for Jammu for handicrafts is concerned, it is very good, but you must know that handicrafts of Kashmir, such as, carpets, shawls, paper *mache*, wood carving, are world-famous arts and crafts. Kashmir has suffered a great deal during militancy.

MR. CHAIRMAN: Thank you.

PROF. SAIF-UD-DIN SOZ: Sir, it is said that 70,000 people were killed. It's a small valley. But this sector is neglected by the Ministry. You have very laudable schemes and you can afford to do it. Change the monitoring. The Secretary to the Government of India must travel to the State, at least, once in three months, hold a meeting and get the schemes implemented. Now, what you will do, particularly, for promotion of arts and crafts of Kashmir, can change the things. Please do that.

SHRIMATI MANEKA SANJAY GANDHI: Sir, the Central Government has not refused any money at all. In fact, we would be delighted to give you as many schemes

as possible, especially, in the area of handicrafts because we all are very, very proud of handicrafts of Jammu and Kashmir. It is just that you have to ask for them. I can send the Secretary. In fact, I am happy to do so.

PROF. SAIF-UD-DIN SOZ: I will request you to visit yourself. ...*(Interruptions)*...

श्री सभापति : सोज़ साहब प्लीज़ ...**(व्यवधान)**... आप बैठ जाइए।

SHRIMATI MANEKA SANJAY GANDHI: I am happy also to go and see myself. In fact, it would be nice to visit Kashmir but the problem is that even if I go or a Secretary goes, unless you have some scheme that has been worked out, I can't just throw money at it. India needs this money; we can't just throw it away. If you don't have land or you don't have beneficiaries or you don't have a scheme worked out, I can't possibly just dump money and come back. So, I would suggest you to please ask the Government of Jammu and Kashmir to send proposals, and I promise you that they would be dealt with expeditiously.

SHRI ANIL DESAI: Sir, through you, I would like to ask the Minister whether the people of Jammu and Kashmir, especially, women and children will be benefited by the schemes floated by the Government of India. I want to know from the hon. Minister as to whether the families of *Kashmiri Pandits,* their women and children, who were driven out by the militant movement of separatists, will also be the beneficiaries of these schemes. Will they be included in this?

SHRIMATI MANEKA SANJAY GANDHI: Sir, this Ministry gives a grant to the J&K Rehabilitation Council in the form of a corpus. Of course, the refugees would be included in this, and, I would be really happy to help them as much as I can.

SHRI K.T.S. TULSI: Hon. Chairman, Sir, I understand that this is an open-ended question. It talks about the proposals for taking up the schemes and it is addressed to the Ministry of Women and Child Development. There is a scheme, I believe, or, there is a proposal, which is under active consideration, of conferring powers of search, seizure and arrest with regard to the women who are victims of sexual harassment or domestic violence, etc. Is that proposal going to be applied to Jammu and Kashmir or not? That is my question.

SHRIMATI MANEKA SANJAY GANDHI: Actually, Sir, I haven't understood the question. What particular project is the Member talking about?

SHRI K.T.S. TULSI: This is ...*(Interruptions)*... National Commission for Women being given the power to arrest, search and seizure. These powers are being conferred on them so that the women who are victims of sexual harassment or domestic violence can

easily have access to justice. Is that going to be made available to Jammu and Kashmir or not?

SHRIMATI MANEKA SANJAY GANDHI: Sir, National Commission for Women does not have these powers as yet. When and if the Government decides that it should have these powers, I am sure it will apply to the whole of India. As you know, Kashmir has special status. So, they then have to sign. They have their own NCW Commission. ...*(Interruptions)*...

MR. CHAIRMAN: Please read part 'b' of the question, "if so, the details regarding organizations recommended by the State Government". So, if there is no recommendation by the State Government, the question does not arise. Now, Shri Ramakrishna. No question? Now, Shri Ratanpuri.

SHRI G.N. RATANPURI: Sir, the hon. Minister has said that ...*(Interruptions)*...

SHRI AVINASH RAI KHANNA: Sir, he has the next question. ...*(Interruptions)*...

MR. CHAIRMAN: I know, but there is no other question. What can I do? I follow the practice of three questions. That's all.

SHRI G.N. RATANPURI: It is supplementary....*(Interruptions)*...It is supplementary.

The hon. Minister has said that she has written letters to the State Government and also to the Members of Parliament. I am one of the ten Members of Parliament from Jammu and Kashmir. I have not received any letter, any communication, for the last more than five years from your Ministry. Now, as you have said, you intend to send your Secretary. I would suggest you to send a team of officers to Srinagar and convene a meeting where the Members of Parliament from Jammu and Kashmir are also invited and discuss certain schemes for the welfare of women and children belonging to Jammu and Kashmir.

MR. CHAIRMAN: It is a suggestion.

SHRI G.N. RATANPURI: And, will you kindly provide me the copies of communications that have been sent during the last five-six years to the Members of Parliament because I have not received even one?

SHRIMATI MANEKA SANJAY GANDHI: Actually, I should clarify that I have sent a letter to every single Member of the Lok Sabha asking them about this. A lot of them have replied to me and said, 'yes, we will give you the land and thank you for asking us'. We have not given it to the Rajya Sabha because it is district-specific, constituency-specific. That's why. ...*(Interruptions)*...

MR. CHAIRMAN: Thank you. ...*(Interruptions)*...

SHRI P. RAJEEVE: That is the question of dignity of this House. ... *(Interruptions)*...

SHRIMATI MANEKA SANJAY GANDHI: I will be happy ...*(Interruptions)*...

MR. CHAIRMAN: It is a procedural matter. It can be sorted out. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: Sir, what is she saying? ...*(Interruptions)*...

MR. CHAIRMAN: All right. Fair enough. ...*(Interruptions)*...

SHRIMATI MANEKA SANJAY GANDHI: I will be happy to ...*(Interruptions)*... If you believe ...*(Interruptions)*...

MR. CHAIRMAN: It is a procedural matter. It can be sorted out. Thank you.

SHRIMATI MANEKA SANJAY GANDHI: Sir, I am happy to write to the Rajya Sabha as well and I will do so tomorrow.

Widows and orphans in Jammu and Kashmir

* 524. SHRI G.N. RATANPURI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the number of widows and orphans is much higher in Jammu and Kashmir compared to the other parts of country;

(b) whether any survey of such widows and orphans has been conducted; and

(c) whether Government has formulated or intends to formulate any programme to provide equal opportunities to such orphans so that they grow up as responsible citizens and ensure social justice?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) No, Sir. As per Census 2001, the total number of widows in Jammu and Kashmir is 1,96,604 which is 4.1% of the total female population of the state. Sikkim (4%) and Nagaland (2.8%) are the only two states that have a lower percentage of widows compared to Jammu and Kashmir. As per the Registrar General and Census Commissioner, India, last Census was conducted in 2011, however the data on marital status which discloses number of windows is not yet released.